

IN THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

CP.(IB) 1371 & 1372/(MB)/2017

MA 1075/2019

CORAM:

SHRI V. P. SINGH

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 26.03.2019

NAME OF THE PARTIES: Standard Chartered Bank

V/s

Ruchi Soya Industries Limited

DBS Bank Limited

V/s

Ruchi Soya Industries Limited.

Section 7 of the Insolvency and Bankruptcy Code, 2016.

ORDER

4. MA 1075/2019 IN CP(IB) 1371 & 1372/MB/2017

MA 1075/2019 has been filed for replacing the names of the Advocates appearing in the order dated 12.3.2019, passed by this Tribunal.

After verifying the Order dated 12.3.2019 and after perusing the attendance sheet, it has been found that the names of the advocates mentioned in the order dated 12.3.2019 are different from the names appearing on the attendance sheet and the same is at this moment ratified as under:

“For the Applicant: Mr Fredun Devitre, Sr. Counsel a/w Mr Ativ Patel, Advocate

For the Respondent: Mr Soli Cooper, Sr. Counsel, Ms Meghna Rajadhyaksha and Ms Sukriti Jaiswal, Advocates

MA 1075/2019 is at this moment allowed and disposed of accordingly.

Sd/-

RAVIKUMAR DURAISAMY

Member (Technical)

Sd/-

V. P. SINGH

Member (Judicial)